

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No. 111 OF 2006**

Monday this the 20th day of November, 2006

**CORAM :**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

K.K.Kumari  
Mail Man (MM), Sub Record Office Thrissur  
Residing at : Atr. No.A-1/7, P & T Quarters  
Poothole P.O., Thrissur : **Applicant**

(By Advocate Mr. P.C.Sebastian )

**Versus**

1. The Senior Superintendent  
Railway Mail Service, E K Division  
Kochi - 682 011
2. The Postmaster General  
Central Region, Kochi - 682 018
3. The Chief Postmaster General  
Kerala Circle, Thiruvananthapuram
4. Union of India represented by Secretary  
to Government of India  
Ministry of Communications  
Department of Posts,  
New Delhi : **Respondents**

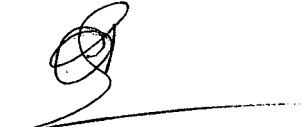
(By Advocate Mr. Varghese P.Thomas, ACGSC (R1-4)

The application having been heard on 20.11.2006, the Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

The learned counsel for applicant represents that he would be only interested to get his case considered for the next arising vacancy. According to him, there is already an existing vacancy. In reply there to, the learned counsel for respondents points out Para 13 of his reply statement which precisely covers the ambit of such consideration.



2. In view of the reply statement, the Original Application is disposed of with a direction to the respondents to consider the case of the applicant as and when vacancy arises in terms of the existing rules and para 13 of the reply statement.
3. With the above direction, the Original Application is disposed of. No costs.

Dated, the 20th November, 2006.



**N.RAMAKRISHNAN  
ADMINISTRATIVE MEMBER**

vs